

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.98 of 2002
IN
Original Application No. 1512 of 1992

Allahabad, this the 8th day of April, 2005.

Hon'ble Mr. V.K. Majotra, V.C.
Hon'ble Mr. A.K. Bhatnagar, J.M.

Jagdish Kumar son of Shri Bachchi Ram
Aged about 39 years R/o H. No.566,
Sadar Bazar, Bareilly Cantt.

.....Applicant.

(By Advocate: Sri R.C. Pathak)

Versus.

Col. Naresh Kumar Commanding Officer 6 Mt. Div. Ord.
Unit C/o 56 A.P.O.

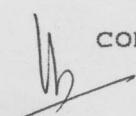
.....Respondents

(By Advocate: Sri Saumitra Singh)

ORDER

By Hon'ble Mr. V.K. Majotra, V.C.

Learned counsel heard. Learned counsel of the respondents stated that the reply on behalf of the respondents and certain documents there with were filed by his predecessor. It was Pointed out to the learned counsel of the respondents that respondents have not till now disposed of the applicant's representation by a detailed and reasoned order. Learned counsel assured that given a reasonable time respondents shall pass the requisite orders in compliance of the Tribunals directions. Respondents



pass the orders in compliance of Tribunal's directions contained in the order dated 28.03.2001 failing which a serious view would be taken in the matter.

2. Contempt Petition is disposed of and notice issued to the respondent is discharged.

J.M.

U. Mayoh
V.C.

Shukla/-